

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 959 of 2019

IN THE MATTER OF:

Mohinish Kumar & Ors.

...Appellants

Versus

**Mohit Chawla,
RP of Premsons Super Steels
Pvt. Ltd. & Ors.**

...Respondents

Present:

**For Appellant : Mr. Devnidh Arya, C.A. and Mr. Mansij Arya
and Ms. Surabhi Gupta, Advocates**

For 1st Respondent: Ms. Komal Abrol, Advocate

O R D E R

23.01.2020 It appears that no settlement has been reached.

Post the appeal 'for Admission (After Notice)' on **5th February, 2020**.

During the pendency of the appeal, the 'Liquidator' will proceed in accordance with the decision of this Appellate Tribunal in "***Y. Shivram Prasad Vs. S. Dhanapal & Ors.-Company Appeal (AT) (Insolvency) No. 224 of 2018 etc.***" disposed of on 27th February, 2019 and will also ensure that the company remains a going concern.

[Justice S.J. Mukhopadhaya]
Chairperson

[Shreesha Merla]
Member (Technical)

/ns/gc/